341. SHRIMATI MALA ROY:
SHRI RAVI KUMAR D.:
SHRI V.K. SREEKANDAN:
PROF. SOUGATA RAY:
SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether in the year 2018, the 21\textsuperscript{st} Law Commission in its report had said that UCC was neither necessary nor desirable at this stage;
(b) if so, whether this decision was taken by Law Commission after wide consultation and responses from the public;
(c) if so, whether the present Law Commission has issued a fresh public notice for views on UCC;
(d) if so, the rationale behind this stand despite wide opposition from different quarters on this issue; and
(e) the steps taken by the Government to ensure that religious rights of the citizen are protected as enshrined in Constitution?

\textbf{A N S W E R}

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(\textsc{SHRI ARJUN RAM MEGHWAL})

(a) to (e) The 21\textsuperscript{st} Law Commission of India had issued a consultation paper on “Reform of Family Law” on 31.08.2018, however, it had not submitted any report. Since more than four years have lapsed from the date of issuance of the said Consultation paper, the 22\textsuperscript{nd} Law Commission decided to solicit views and ideas of the public at large and religious organizations on 14.06.2023, bearing in mind the relevance and importance of the subject matter and also various court order on the subject of uniform civil code.